

PROCEEDINGS OF THE PRINCIPAL DISTRICT AND SESSIONS JUDGE  
NELLORE

Dated this the 7<sup>th</sup> day of July, 2021

Present :- C.YAMINI,  
Principal District and Sessions Judge,  
Nellore.

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Sub :- COVID-19 – Directions of the Hon'ble Supreme Court of India dated 07.05.2021 in Suo moto W.P.(C) No.1/2020 – Implementation of resolutions of Hon'ble High Powered Committee meeting dated 15.06.2021 to all the new Prisoners who are admitted to prisons – Certain Instructions – Issued.

Ref :- 1. Directions of the Hon'ble Supreme Court of India dated 07.05.2021 in Suo moto W.P.(C) No.1/2020  
2. Resolutions of Hon'ble High Powered Committee meeting dated 15.06.2021  
3. Letter No.CPN/Jr(MG)/2818/2021, dated 26.06.2021 received from Superintendent of Jails, Central Prison, Nellore.

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**ORDER:**

Pursuant to the directions of the Hon'ble Supreme Court of India, in Suo moto W.P.(C).No.1/2020 dated 07.05.2021, in reference No.1 cited, The Hon'ble High Powered Committee in its meeting dated 15.06.2021 passed certain resolutions, in reference No.2 cited.

All the Judicial Officers in Nellore District, and the Superintendent of Jails, Nellore District, are hereby directed to implement the above said resolutions passed by The Hon'ble High Court High Power Committee meeting dated 15.06.2021, in respect of all new prisoners, who are admitted to prisons, with immediate effect. The above proceedings of the Hon'ble High Powered Committee are to be downloaded, from the official website.

  
Principal District and Sessions Judge  
Nellore

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To

1. The All the Judicial Officers working in unit.
2. The Secretary, District Legal Services Authority, S.P.S.R.Nellore District.
3. The Superintendent of Police, S.P.S.R.Nellore District to issue necessary instructions to the concerned police.
4. The Superintendent, Central Prison, Nellore, S.P.S.R.Nellore District.
5. All The Superintendents, Sub Jails in S.P.S.R.Nellore District.
6. The System Officer, Principal District Court, Nellore, with a direction to upload the proceedings in the District Court's website.